

**NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH (COURT-I)  
CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH,  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON **23.03.2021** at **2.00 P.M**  
THROUGH VIDEO CONFERENCING

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**PRESENT: SHRI R. VARADHARAJAN, MEMBER (JUDICIAL)**  
**SHRI ANIL KUMAR B, MEMBER (TECHNICAL)**  
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IA/MA/IBA/TCP/TCA/CP/CA No : CP.IB/35/CHE/2021  
NAME OF PETITIONER : Seimens Financial Services Pvt Ltd  
NAME OF RESPONDENT : Meera Arun, M/s Vasan Health Care Pvt Ltd  
SECTION : Sec 95(1) R/w Rule 7(2) Of IBBI  
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**ORDER**

Learned Counsel for Petitioner Ms. Vidyalakshmi is present through video conferencing platform.

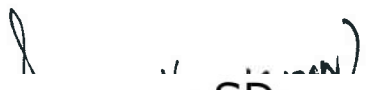
Learned Counsel for Petitioner represents that notice of this Application was duly given to the Respondent through e-mail, however sent through the physical mode has been returned to the Petitioner. None appears for the Respondent / personal guarantor.

In the circumstances the Applicant / Petitioner is directed to send one more notice to the Respondent within a period of one week from today and file an affidavit of service in this regard in relation to the notice which is ordered by this Tribunal today as well as the earlier notice which is stated to have been sent to the Corporate Debtor by the Petition which stands returned.

Post this matter on **19.04.2021**.

-SD-

**(ANIL KUMAR B)**  
MEMBER (TECHNICAL)

  
 -SD-  
**(R.VARADHARAJAN)**  
MEMBER (JUDICIAL)